

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 501 OF 2006

Tuesday, this the 8th day of January, 2008

CORAM :

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mrs.O.P.SOSAMMA, ADMINISTRATIVE MEMBER**

K.N.S.Nair

Presently working as Recovery Officer
Debts Recovery Tribunal (Kerala & Lakshadweep)
Emakulam, Kochi

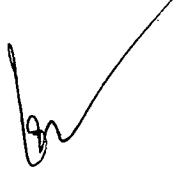
: **Applicant**

(By Advocate Mr.N.N.Sugunapalan, Senior with Mr.S.Sujin)

Versus

1. **The Registrar**
Debts Recovery Appellate Tribunal
Ethiraj Salai
Chennai – 8
2. **Secretary**
Department of Economics Affairs (Banking Division)
Ministry of Finance, Government of India
Jeevandep Building
Parliament Street,
New Delhi – 110 001
3. **Assistant Registrar**
Debts Recovery Tribunal
Ernakulam Bench,
Ernakulam
4. **Secretary**
Department of Food & Public Distribution
Ministry of Consumer Affairs, Food & Public
Distribution, Government of India
Krishi Bhawan,
New Delhi – 110 001
5. **Sobha George**
Under Secretary (Estt)
National Human Rights Commission
Faridkot House
Copernicus Marg,
New Delhi : **Respondents**

(By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-4))

The application having been heard on 08.01.2008, the Tribunal
on the same day delivered the following :

O R D E R

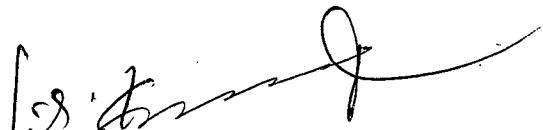
HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

Counsel for applicant submits that the applicant is not pressing this Original Application. Accordingly, the OA is dismissed as withdrawn. No costs.

Dated, the 8th January, 2008.



**O.P.SOSAMMA
ADMINISTRATIVE MEMBER**



**K.B.S.RAJAN
JUDICIAL MEMBER**

vs